

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1196 of 2019

In the matter of:

Chitra Deshmukh

....Appellant

Vs.

Punjab National Bank & Anr.

....Respondents

Present:

**Appellant: Mr. Saurabh Jain and Ms. Vidya Prabhakaran,
Advocates**

**Respondent: Mr. Pankaj and Mr. Alim Anuar, Advocates for
Respondent No.1.
Mr. Karan Gandhi, Ms. Sudiksha Saini, Advocates for
IRP.**

ORDER

06.02.2020: Affidavit filed by Appellant in terms of Diary No. 18139 is taken on record. Learned counsel for the Respondent No.1 seeks and permitted to file reply during the course of the day with advance copy to learned counsel for the Appellant. Rejoinder, if any, may be filed within one week.

List the matter for hearing on **25th February, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

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